

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

~~XXXXXX XXXXXXXX XXXX~~O.A. No. 307 OF 1987. ~~XXXXXX~~DATE OF DECISION 4-4-1991Ratnu Maheshkumar Ladminarayandas, PetitionerMr. J.A. Adeshra, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents.Mr. P.M. Raval, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Mo*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Mo*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Mo*

Ratnu Maheshkumar Laxminarayandas,
presently residing at:
4, Taluka Panchayat Colony,
Nr.Gurudwar, Jamnagar-361 001.

..... Applicant.

(Advocate: Mr.J.A.Adeshra)

Versus.

1. Union of India,
Notice to be served through
The Secretary, Department of
Telecommunication,
Post & Telegraph Bhavan,
Sansad Marg, New Delhi.1.

2. Divisional Engineer,
Telegraphs,
Jamnagar division, Jamnagar. Respondents.

(Advocate: Mr. P.M. Raval)

ORAL ORDER

O.A.No. 307/1987

Date: 4-4-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Counsel Mr. J.A. Adeshra for the applicant produced a copy of the order memo No. E.33/V/TO/78 dated 12-4-1988 issued by the Office of Divisional Engineer Telegraphs, Jamnagar division making an order of appointment in favour of applicant M.L. Ratnu for the post of T.O. (Telephone Operator) with effect from 2.1.88 Staff No. Q.512 against the vacant post.

2. As prayer in the original application has sought a direction to the respondent No.2 forthwith issuing posting order to the applicant for the post of Telephone Operator at D E T Jamnagar, as the said order shown to have been issued, the application as become infructuous. We hereby dismiss the

DATE OFFICE REPORT
REMARKS

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20-3-91

Present : Mr. J. A. Adeshra, learned counsel for the applicant.

None for the respondents.

ORDER

Adjourned at the request of
Mr. J.A.Adeshra to 4th April, 1991.

(S. Santhana Krishnan)
Judicial Member.

(M.M. Singh)
Admn. Member

(S. Santhana Krishnan)
Judicial Member.

(M.M. Singh)
Admn. Member

ttc.